

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE NINETEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL Nos: 812 and 707 OF 2010

WRIT APPEAL NO: 812 OF 2010:

Writ Appeal under clause 15 of the Letters Patent preferred against the Judgment in W.P.No.8551 of 2006 dated 29.7.2010 on the file of the High Court.

Between:

Mir Qamar Hassan Razvi, S/o.Late Mir Mohd. Hassan Business R/o.H.No.30-264, Old Safilguda, Post R.K.Puram, Malkajiri, R.R. District.

...APPELLANT/RESPONDENT No.4

AND

1. M. Narayana Murthy, S/o. Late M. Narsimulu, aged about 59 years, R/o.42-422/3, Gayathrinagar, Moulali, Ranga Reddy District.

...RESPONDENT/WRIT PETITIONER

2. The Joint Collector-II, Ranga Reddy District.
3. The Revenue Divisional Officer, Chevella Division, Domalguda, Hyderabad.
4. Mir Hadi Hassan Razvi, S/o.Late Mir Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.
5. Mir Hyder Hassan Razvi, S/o.Late Mir Mohd Hassan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.
6. Kazim Ali, S/o.Late Mir Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.
7. Mir Rahat Ali, S/o.Late Mir Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.
8. Mir Yousuf Ali, S/o.late Meer Mohd. Hassan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.
9. Smt. Zeenath Bee, W/o.Syed Ali R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.
10. Mohammed Bin Saleh, S/o.Buddi Begum R/o.H.No.30-264, Old Safilguda post R.K.Puram, Malkajiri, R.R. District.

11. Ameena Begum, R/o.H.No.30-264, Old Safilguda, Post R.K.Puram, Malkajgiri, R.R. District.

...RESPONDENTS/RESPONDENTS

I.A. NO: 1 OF 2010(WAMP. NO: 1938 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the operation of the judgment passed in W.P.No.8551/2006, dated 29.7.2010, pending disposal of the above Writ Appeal.

Counsel for the Appellant: SRI V. RAMAKRISHNA REDDY

Counsel for the Respondent No.1: M/s. V. TULASI REDDY

Counsel for the Respondent No.2 & 3: GP FOR REVENUE

Counsel for the Respondent No.4 & 5: SRI K. MOHAN LAL KARRAN KOT

Counsel for the Respondent No.6 to 11: - - - -

WRIT APPEAL NO: 707 OF 2010:

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 29.07.2010 in WPNo.8551/2006 on the file of the High Court.

Between:

1. Mir Hadi Hassan Razvi, S/o. Late Mir Mohd. Hassan R/o.H.No. 30-264, Old Safilguda, Post P.K. PUram, Secunderabad.
2. Mir Hyder Hassan Razvi, S/o. Late Mir Mohd. Hassan R/o.H.No. 30-264, Old Safilguda, Post P.K. Puram, Secunderabad.

...APPELLANTS/RESPONDENTS 5 & 6

AND

1. M. Narayana Murthy, S/o. Late M. Narsimulu, aged about 59 years, Occ: Business R/o. 42-422/3, Gayathri Nagar, Moula Ali, R.R.District.

...RESPONDENT/WRIT PETITIONER

2. The Joint Collector-II, Ranga Reddy District, S/o.Late M. Narsimulu Business R/o. 42-422/3, Gayathri Nagar, Moula Ali, R.R.District.
3. The Revenue Divisional officer, Chevella Division, Domalguda, Hyderabad
4. Smt.Ahmedi Begum, W/o.Yaseen Ali R/o.H.No.17-3, B-166, Near Chunnekibhatti, Yakatpura, Hydeabad
5. Mir Qamar Hassan Razvi, S/o.Late Meer Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Secunderabad
6. Kazim Ali, S/o.Late Meer Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Secunderabad

7. Mir Rahat Ali, S/o.Late Meer Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Secunderabad
8. Mir Yousuf Ali, S/o.Late Meer Mohd Hasan R/o.H.No.30-264, Old Safilguda post R.K.Puram, Secunderabad
9. Smt.Zeenath Bee, W/o Syed Ali R/o.H.No.30-264, Old Safilguda post R.K.Puram, Secunderabad
10. Mohammad Bin Saleh, S/o.Buddi Begum R/o.H.No.30-264, Old Safilguda post R.K.Puram, Secunderabad
11. Ameena Begum, R/o. H.No. 30-264, Old Safilguda, Post P.K.Puram, Secunderabad

...RESPONDENTS/RESPONDENTS

I.A. NO: 1 OF 2010(WAMP. NO: 1675 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the judgment passed in WP.No.8551/2006 dt. 29.072010

Counsel for the Appellants: SRI MOHAN LAL KARRAN KOT

Counsel for the Respondent No.1: M/s. V. TULASI REDDY

Counsel for the Respondent No.2 & 3: GP FOR REVENUE

Counsel for the Respondent No.5: SRI V. RAMAKRISHNA REDDY

Counsel for the Respondent No.4, 6 to 11: - - - -

The Court delivered the following: COMMON JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal Nos.812 and 707 of 2010

COMMON JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. V.Ramakrishna Reddy, learned counsel for the appellant in W.A.No.812 of 2010 and respondent No.5 in W.A.No.707 of 2010.

Mr. K.Mohan Lal, learned counsel for respondents No.4 and 5 in W.A.No.812 of 2010 and the appellants in W.A.No.707 of 2010.

2. Two separate Memos dated 19.08.2024 have been filed into the Registry by learned counsel for the appellants seeking the leave of the Court to withdraw the writ appeals.

3. The aforesaid memos are taken on record.

4. Accordingly, the Writ Appeals are dismissed as withdrawn. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

Sd/- M. MANJULA
DEPUTY REGISTRAR
SECTION OFFICER

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To,

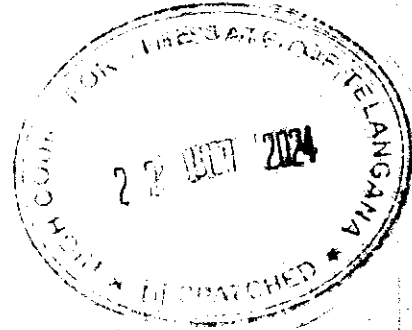
1. One CC to SRI V. RAMAKRISHNA REDDY, Advocate [OPUC]
2. Two CCs to GP for REVENUE, High Court for the State of Telangana. [OUT]
3. One CC to M/s. V. TULASI REDDY, Advocate [OPUC]
4. One CC to SRI K. MOHAN LAL KARRAN KOT, Advocate [OPUC]
5. Two CD Copies

BN
MP

PM

HIGH COURT

DATED:19/08/2024



COMMON JUDGMENT

WA.Nos.812 & 707 of 2010

**DISMISSING BOTH THE WRIT APPEALS
AS WITHDRAWN
WITHOUT COSTS**

⑧ P.M.C.
28/9/24.